

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 131/MP/2016**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the PPA dated 9.11.2011 executed between GMR Kamalanga Energy Ltd. and Bihar State Electricity Board and Article 13 of the PPA dated 12.3.2009 between GMR Energy Ltd. and PTC India Ltd. with back to back PPA between PTC India Ltd. and Haryana Distribution Companies for compensation due to Change in Law.
- Petitioners : GMR Kamalanga Energy Ltd. and GMR Energy Ltd.
- Respondents : Dakshin Haryana Bijli Vitran Nigam Limited and Others
- Date of hearing : 29.8.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Parties present : Shri Vishrov Mukerjee, Advocate, GMRKEL  
Ms. Raveena Dhamija, Advocate, GMRKEL  
Shri G.Umapathy, Advocate, HPPC  
Shri Aditya Singh, Advocate, HPPC  
Shri Ravi Juneja, HPPC  
Shri Sanjay Kumar, PTC  
Shri M.G. Ramachandran, Advocate, Prayas  
Ms. Ranjitha Ramachandran, Advocate, Prayas  
Ms. Anushree Bardhan, Advocate, Prayas  
Shri R.B. Sharma, Advocate, BSPL

**Record of Proceedings**

Learned counsel for the petitioner requested for two weeks' time to file rejoinder to the reply filed by Prayas. Request was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinder on or before 26.9.2017 with an advance copy to the respondents. The Commission directed that due date of

filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 12.10.2017.

**By order of the Commission**  
**Sd/-**  
**(T. Rout)**  
**Chief (Legal)**